

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF FAIRSNOW AVIATION LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Fairsnow Aviation Limited
2.	Date of incorporation of corporate debtor	19th September, 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63013WB2007PLC118832
5.	Address of the registered office and principal office (if any) of corporate debtor	5B, Express Tower, 42A Shakespeare Sarani, Shakespeare Sarani, Kolkata, Kolkata, West Bengal, India, 700017
6.	Insolvency commencement date in respect of corporate debtor	26th March, 2026
7.	Estimated date of closure of insolvency resolution process	22nd September, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Sanjit Kumar Nayak No : IBBI/IPA-003/IP-N00079/2017-18/10702
9.	Address and e-mail of the interim resolution professional, as registered with the Board	30 E, Haramohan Ghosh Lane, Suryadeep, Flat- 2B, Beliaghata, Kolkata - 700085 E-mail : sknayak31@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA-168, Salt Lake City, Kolkata - 700064 E-mail : cirp.fairsnow@gmail.com
11.	Last date for submission of claims	8th April, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	—
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	—
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	Web link: (i) Relevant forms available at http://ibbi.gov.in/downloadform.html and (ii) Physical Address : NA

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Fairsnow Aviation Limited on **26th March, 2026**.

The creditors of **Fairsnow Aviation Limited**, are hereby called upon to submit their claims with proof on or before **8th April, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sanjit Kumar Nayak Sdt-
Sanjit Kumar Nayak

Interim Resolution Professional
Fairsnow Aviation Limited

Date : 29.03.2026

Place : Kolkata

Regd. No. IBBI/IPA-003/IP-N00079/2017-18/10702
AFA: AA3/10702/02/311226/301422 valid upto 31.12.2026

SANJIT KUMAR NAYAK
INSOLVENCY PROFESSIONAL
IBBI/IPA-003/IP-N00079/2017-18/10702